

Report of Committee of Inquiry (Steel Transactions) and Government Resolution thereon

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : I beg to lay on the Table—

- (1) A copy of the Report of the Committee of Inquiry (headed by Shri A. K. Sarkar) into Steel Transactions along with Appendices.
- (2) A copy of Government Resolution No. SC-II-14(3)/68 dated the 10th May, 1968 regarding Government's decisions on the conclusions/recommendations of the above Committee. [*Placed in Library. See No. LT-1278/68.*]

Uttar Pradesh Official Language (Supplementary Provisions) Act, statistical information on Preventive Detention Act etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): I beg to lay on the Table—

- (1) A copy of the Uttar Pradesh Official Language (Supplementary Provisions) Act, 1968 (President's Act No. 10 of 1968) published in Gazette of India dated the 6th April, 1968 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968. [*Placed in Library. See No. LT-1279/68.*]
- (2) A copy of the Statistical Information regarding the working of the Preventive Detention Act, 1950 during the period 30th September, 1966, to 30th September, 1967. [*Placed in Library. See No. LT-1280/68.*]
- (3) (i) A copy of the Report of the Commissioner for Linguistic Minorities for the period 1st January, 1965 to 30th June, 1966, under article 350B (2) of the Constitution. [*Placed in Library. See No. LT-1281/68.*]

(ii) A statement showing reasons for delay in laying the above Report. [*Placed in Library. See No. LT-1281/68.*]

(4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) G.S.R. 761 published in Gazette of India dated the 27th April, 1968, making certain amendments to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.

(ii) G.S.R. 762 published in Gazette of India dated the 27th April, 1968, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954. [*Placed in Library. See No. LT-1282/68.*]

(5) A copy each of the following Notifications making certain amendments to the West Bengal Public Service Commission (Constitution by Governor) Regulations, 1955 under article 320 (5) of the Constitution read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal :—

(i) West Bengal Notification No. 114-F dated the 12th January, 1967.

(ii) West Bengal Notification No. 3246-F dated the 6th September, 1967.

(iii) West Bengal Notification No. 3654-F dated the 23rd October, 1967.

(iv) West Bengal Notification No. 3655-F dated the 23rd October, 1967.

(v) West Bengal Notification No. 4300-F dated the 19th December, 1967. [*Placed in Library. See No. LT-1283/68.*]